

S.No	Name of Company	Bulk Drugs
22.	Pfizer	Morantel Citrate
23.	Indo Pharma	Amphetamine SDU, Dicyelamine Hcl
24.	Euphoric	Tinidazole
25.	Bengal Immunities	Cholara Vaccine, Tetanus Antitoxim, 9 Amino Acti- dimu Sulbhodizine
26.	Associated drug	Caffenine, Isopropyl antipyrine
27.	Pefco	Caffenine
28.	Abbott	Pentolhal Sodium, Megaldrate
29.	Hoechst	Benzocaine, Procaine Oicl, Isopropyl Antipyrine, Tolbutamide.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): please ask them to go to their seats.

MR. CHAIRMAN; Q. No. 176. (Interruptions)

#### Meetings of the Telephone Advisory Committees

•176. SHRI JOHN F. FERNANDES: Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether Government have decided to convene Telephone Advisory Committee meetings after a period of six months, instead of the present three months;

(b) if so, what are the reasons for taking such a decision which will create a big gap between the consumer\* and the Department leading to malpractices in the Department; and

(c) whether Government propose to Review thig decision and hold Telephone Advisory Committee meetings after a period of one month instead of

three or six months for better functioning of this Department?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMAN-GO): (a) to (c) A statement is laid or\* the Table of the House.

#### Statement

(a) Yes, Sir.

(b) The decision to have meetings of Telecom. Advisory Committees once in six months was taken as austerity measure and in view of the need for curtailing expenditure. Thia was also due to the fact that Telecom. Advisory committees on the basis of Secondary Switching Areas under Telecom. District Engineers in the entire country in addition to 63 State/Union Territory/Telephone District Committees, are being formed. In these Secondary Switching Area Committees, the developmental and functional matters are discussed pertaining to Secondary Switching Areas only. Therefore, only policy matters concerning whole of State/Union Teri-tory/Te^hone District can be taken up by the Committees for which six month, time interval is considered adequate.

(c) The position has been reviewed and it has been decided to hold these meetings once in three months.

MR. CHAIRMAN: Question Hour to over.

WRITTEN ANSWERS TO  
QUESTIONS

**Setting up of an electrical complex at  
Durgapur by Hindustan Cables**

161. SHRI SUNIL BASU RAY: SHRI  
RAMNARAYAN GOS-WAMI;

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any plan to set up a large electrical complex at Durgapur by Hindustan Cables; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) Does not arise.

**Import of outdated technology from a  
Danish firm for the production of fibre  
optic cables**

\*162. SHRI A. G. KULKARNI  
SHRIMATI RENUKA CHOW-  
DHURY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the press report which appeared in the "Financial Express" of the 20th June, 1988, to the effect that outdated and outmoded technology was being imported from a Danish firm by a Public sector unit to produce fibre optic cables in the country;

(b) whether it is a fact that more advanced technology was available on cheaper rates in other advanced countries; if so, what are the reasons for importing such outdated technology; and

(c) whether Government proposed to conduct an inquiry into this deal and if not, what are the reasons there, for?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) The news item that Hindustan Cables Ltd. (HCL) have proposed to import outmoded and outdated technology from a Danish firm for manufacture of fibre optic cables, is not correct. The technology chosen by HCL is the state-of-the-art technology and is a commercially exported process in use all over the world. The choice of technology is based on techno-economic evaluation of the offers by the technical experts.

(c) Does not arise.

**Diversion of gas pipeline from Bombay  
High**

\*164. SHRI PRAMOD MAHAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether it is a fact that Maharashtra Government have requested the Central Government to divert the gas pipeline from Bombay High in order to have fertilizer projects in Marathwada and Vidarbha; and

(b) if so, what are the details thereof and reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) In 1985, the Government of Maharashtra had suggested that the HBJ Pipeline be taken along the Central railway route or a branch line be contracted to supply gas to fertilizer plants in Vidarbha and other areas in Maharashtra State.

This was considered by Government and not found feasible.